

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORIGINAL APPLICATION NO. 291/416/2016  
with  
MISC. APPLICATION NO. 291/304/2019**

**DATE OF ORDER:** 17.01.2020

**CORAM**

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER  
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Chotu Singh S/o Mangej Singh Aged about Retd. as Phone of BSNL presently R/o P.L. No. 85, Nirmal Watika, Benar Road, Jhotwara, Jaipur-12.

....Applicant  
Shri P.N. Jatti, counsel for applicant.

**VERSUS**

1. Union of India through the Secretary to the Govt. of India, Department of telecom, Sanchar Bhawan, New Delhi.
2. Chair-Man-Cum-Managing Director, Bharat Sanchar Nigam Ltd., States Man House 12, Khambeji House, New Delhi.
3. Chief General Manager BSNL Department of Telecom, Rajasthan Circle, Jaipur.
4. General Manager Telecom, BSNL, Jhunjhunu Dn. Jhunjhunu.

....Respondents

Shri V.D. Sharma, counsel for respondent No. 1.  
Shri T.P. Sharma, counsel for respondents No. 2 to 4.

**ORDER (Oral)**

**Per: Suresh Kumar Monga, Judicial Member**

At the very outset, Shri P.N. Jatti, learned counsel for the applicant stated that before filing the present Original Application, the applicant had moved a representation before the respondents on 03.06.2015 (Annexure A/1), which has not been decided as yet. He further stated that the applicant would be satisfied if a direction is issued to respondent No. 3 to decide the

aforesaid pending representation in accordance with law within a time frame.

2. Shri T.P. Sharma, learned counsel for respondents No. 2 to 4 has no objection if such a direction is issued to respondent No. 3 to decide the applicant's aforesaid pending representation.

3. Keeping in view the afore-stated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to respondent No. 3 to decide the applicant's pending representation dated 03.06.2015 (Annexure A/1) by way of passing a reasoned and speaking order in accordance with law. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of three months from the date of receipt of a certified copy of this order.

5. Ordered accordingly. No order as to costs.

6. In view of order passed in the O.A., no further order is required to be passed in M.A. No. 291/304/2019 for deletion of respondent No. 1 from the array of respondents and the same is also disposed of.

**(A. MUKHOPADHAYA)  
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)  
JUDICIAL MEMBER**